CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

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Supervising Officer

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Name of the Parties Shr B.P. Verma

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27-11-79

IN THE CENTRAL ADMINISTRATIVE ALLAHABAD MEW DELHA

0.A.T.A. No. 407

Bhaquati brasad verma e akes Applicant(s)

Versus

Union of India a others.

Respondent(s)

Sr. No. Date **Orders** VIP. No. 3365/79 has been réceived on transfer Rombligh Court Lo. W.P. is admitted. CA has been Red (Respetts Mo 1 to 5) EA. NOT ARIA. Stay is continued in this Petition. W.P. regarding appointment. Hotros issued to the both the parties from 15.10.09 by recoport. No undelivere reged Covenhas been Petition is pending for orders. Soulomitted for orders. 12.10.87

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ORDER SHEET

OFFICE REPORT

An Application has been filed in this

Tribunal for transfering the case No. 407/97(7)of to the Circuit Bench, Lucknew.

If approved, 25 April 1988 may kindly be fixed for hearing at Circuit Bench Lucknew. In this regard the netices may be sent to the parties counsel.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL A L L A H A B A D

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198 T.A.NO. 407/87(T)

DATE OF DECISION

11/89

Sh' Z. Zilani Advocate for the Petitioner(s)

VERSUS

Union of India 8 others RESPONDENT

Shi VIX. Chandhary Advocate for the Respondent(s)

. CORAM :

The Hon ble Mr. D.S. Misra-An.

The Hon ble Mr. G.S. Shows Im

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- + 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 74. Whether to be circulated to other Benches ?

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RESERVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.
(LUCKNOW CIRCUIT BENCH)

REGISTRATION T.A. NO.407 of 1987 (T). (W.P. No.3365 of 1979)

Sri Bhagwati Prasad Verma

Petitioner

Versus

Union of India & others

Respondents.

Hon'ble D.S. Misra- AM Hon'ble G.S. Sharma-JM

(Delivered by Hon. G. S.Sharma-JM)

This Writ Petition under Article 226 of the Constitution of India has been received on transfer under section 29 of the Administrative Tribunals Act No.XIII of 1985 from the Lucknow Bench of High Court of Judicature at Allahabad.

2. The case of the petitioner is that he was initially appointed as a Sorter in Railway Mail Service (R.M.S. for short) on 30.5.1973 and he was promoted as an Inspector R.M.S. on the basis of competitive Departmental Examination. The next promotional post is stated to be the post of Assistant Superintendent of R.M.S. and promotions to this post are made on the basis of Seniority-cum-fitness under Rule 272-C of Post & Telegraphs Manual-Volume-IV. The grievance of the petitioner is that contrary to the rule, the Departmental Promotion Committee which met in October,1979 for considering the candidates for appointment as Assistant Superintendent Railway Mail Service selected a Schedule Caste Candidate



namely Sri J.K.Rahul(respondent no.5) wrongly treating it to be a reserved post according to 40 Point roaster ignoring the claim of the petitioner on seniority basis and respondent no.5 was accordingly ordered to be promoted as A.S.R.M. vide order dated 30.10.1979 by Director Postal Services(respondent no.4) and the petitioner who was already working as A.S.R.M. was ordered to be reverted vide order dated 12.11.1979 passed by the Superintendent, R.M.S., Saharanpur and the representations made by the petitioner were not heeded nor was he informed about the reasons of his reversion. He accordingly filed this Writ Petition on 27.11.1979 for quashing the impugned orders dated 30.10.1979 and 22.11.1979 and for commanding the respondents not to interfere with his working as A.S.R.M. with the allegations that the appointment of respondent no.4 on the basis of reservation is illegal and unconstitutional as 40 Point roster could not be applied in the case of promotion.

The petition has been contested on behalf of the respondents. In the counter affidavit filed on behalf of the government-respondents no.1 to 4 by the Assistant Post Master General, U.P. Lucknow. It was stated that the promotion to the post of A.S.R.M. is governed by the rules made under Article 309 of the Constitution of India by the President and Rule 272-C of P & T Manual Volume-IV is not a statutory rule and in any case, stands replaced by the rules framed under Article-309 of the Constitution of India by the rules framed under Article-309 of the Constitution of India by the rules framed under Article-309 of the Constitution of India by the rules framed under Article-309 of the Constitution by the rules framed under Article-309 of the Constitution who is supposed to the Superintendant.

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as respondent no.5 was appointed as A.S.R.M. by the competent Authority, respondent no.4. The rule of reservation in the matters of promotion is valid and constitutional and the respondent no.5 who is a schedule caste candidate was appointed as A.S.R.M. in accordance with law on judging his suitability by the D.P.G. After the orders of promotion, the petitioner proceeded on leave and the respondent no.5 had already took, over the charge of his post on 26.11.79. The petitioner was also subsequently again promoted on Ad-hoc basis vide order dated 4.1.30 on his turn and he has no case to challenge the promotion or respondent no.5.

- has stated that the orders of his promotion as A.S.R.M. by the competent authority, the petitioner was reverted vide order dated 30.10.79 issued by Superintendent of R.M.S., Saharanpur Division and the petitioner having been appointed only on Ad_hoc basis by ancauthority who was not competent to make a regular appointment as A.S.R.M., the petitioner cannot challenge the validity of the impugned orders. The policy of reservation in the matters of promotion is governed by the various orders issued by the Government of India and respondent no.5 was promoted in accordance with that policy.
- 5. On the date of hearing of this Writ Petition before us, none appeared on behalf of the petitioner and arguments were advanced only on behalf of the respondents. We have very carefully examined the case of the petitioner as pleade by him and are of the view that there is no force in the



points raised by him.

So far as the question of validity of the system of reservation in the matters of promotion and the applicability of 40 point roaster is concerned, we are of the view that the matter is still subjudiced before the Hon'ble Supreme Court of India, but the validity of the circular letter dated 20.4.1970 issued by the Railway Board in the light of Circular letter issued by the Personnel Department of Government of India, considered by a Division Bench of Allahabad High Court in the case of J.C. Mallik-vs- Union of India (1978(1) S.L.R.-844) upholding the circular, it was interpreted by the Hon'ble Judges constituting the Division Bench that the circular letter provides for the reservation in favour of Schedule Caste in respect of appointments to the post and not to the vacancy. In other respects, the principle of reservation in the matters of promotion was sustained. The same law should apply to the matter before us. The parties have not furnished the required material before us whether the post given to the respondent no.5 on promotion could be reserved for him on the basis of the aforesaid interpretation or not. We are, therefore, unable to examine its validity and leave it to be re-considered by the respondent nos. 1 to 4 in the light of the decision in the case of J.C. Mallik(Supra).

7. So far as the question of reversion of the petitioner is concerned, it appears that he was not promoted by a Competent Authority after considering his case on seniority cum-merit basis and was given such appointment only on

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Ad-hoc basis by an authority lower than the competent authority and as the respondent no.5 was appointed by the competent authority to occupy the post held by the petitioner, the orders of reversion cannot be said to be illegal or void. It further appears that shortly after the orders of his reversion, the petitioner was again promoted vide order dated 4.1.1980 and as such, he can have hardly any grievance so far as his promotion is concerned.

- Regarding his seniority vis-a-vis respondent no.5 we like to clarify that after the re-examination of the case of respondent no.5, as above, the question of seniority may also be re-examined by the competent authority after giving due opportunity of hearing to the petitioner and respondent no.5. There seems to be no other point for interference in this petition.
- 9. The Writ Petition is disposed of accordingly without any order as to costs.

MEMBER(J)

MEMBER(A)

Dt/3 valk January, 1989/ Shahid.

In the Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

3365

Civil Misc. Writ Petition No.

of 1979

() A-15()

Sri Bhagwati Prasad Verma

...Petitioner.

Versus.

Union of India and others.

...Opp.parties.

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Lucknow Dated

Counsel for the petitioner.

November 23,1979

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the charge of the post of A.S.R.M. as such it is necessary in the interest of justice that the operation of order dated 12.11.79 may remain stayed and the opposite parties may be restrained from making further appointments on the basis of the notifications dated 27.11.72 and 25.2.76.

PRAYER

wherefore, it is Most Respectfully, premyed that this Hon'ble Court may be pleased to stay the operation of the order dated 12.11.79 and the opposite parties may be restrained from making further appointments on the basis of the notifications dated 27.11.72 and 25.2.76 during the pendency of the abovenoted writ petition.

Lucknow Dated
November 3,1979

St. Swodan

Counsel for the petitioner.





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- Inspector, R.M.S. (hereinafter referred to as I.R.M.) and for that purpose a competetive examination of the departmental candidates is held and those who are successful are given promotion on the post of I.R.M. in the scale of Rs.425-700.
- 3. That the petitioner appeared in the aforesaid examination for the post of I.R.M. in November,
 1972. In the said examination the petitioner was
 declared successful.
- 4. That after the petitioner was declared successful in the examination, he was promoted as I.R.M. on 30.5.1973.
- Assistant Superintendent, Railway Mail Service (hereinafter referred to as A.S.R.M.). The criteria for the said promotion is given in the statutory rules no.272-C of Assistant Superintendent of Post Offices/Railway Mail Service as given in Post & Telegraph Mannual Volume IV.
 - That the said Rule 272-C reads as under:
 "Assistant Superintendents of Post Offices/

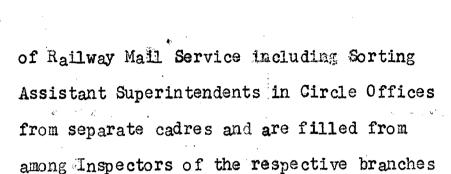
 Railway Mail Service.
 - 272-C. The Posts of Assistant Superintendents of Post Offices and Assistant Superintendents

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on the basis of seniority-cum-fitness."

7. That the criteria for promotion to the post of A.S.R.M. is seniority cum fitness.

8. That thus seniority wax place an important and preferential part for the promotion on the post of A.S.R.M.

9. That the petitioner's record of service is unblemished in as much as he has never been communicated an adverse entry so much so he was promoted as I.R.M. on merit basis and was also promoted as A.S.R.M. in an officiating capacity on the basis of sneiority cum fitness.

- 10. That under Rule 272C for regular promotion to the post of A.S.R.M. senicotty cum fitness is the criteria and as such every senior person with good record of service aspires to be promoted as A.S.R.M.
- 11. That Railway Mail Service in Uttar Pradesh is devided in 7 divisions. The total number of A.S.R.M. post in U.P. is 30.
 - 12. That persons of 1969 batch have been

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promoted as A.S.R.M. and the petitioner being of 192 batch was expecting his regular promotion on the post of A.S.R.M.

ment has taken up the cause of Schedule Cast and Schedule Tribe persons and to give them impetus, they have issued Notification regarding their reservation on the posts. The department of Personnel has issued an Office emorandum dated 27.11.1972 and Office emo dated 25.2.1976 regarding promotions on the basis of seniority subject to fitness. True copies of Notification dated 27.11.72 and 25.2.76 are being filed herewith as Annexures Nos. I and II to this writ petition.

- 14. That by virtue of the aforesaid reservation an undue preference has been given to Schedule caste/
 Schedule Tribe persons on promotional posts.
- Rules for premotion is Rule 272_C of the Post & Telegraph Mannual Vol.IV. The said rule has not been amended and so long as the Rule has not been amended the criteria cannot be relaxed in favour of the Schedule caste and schedule tribe candidates. As such the notifications giving the reservations in promotion to the schedule caste and schedule tribe candidates are ultravires and no promotions of schedule caste and schedule tribe candidates are ultravires and no promotions of schedule caste and schedule tribe candidates can be made on the basis of these notifications.



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- That a seperate 40 point roster has been prepared to determine a number of reserved vacancies in a year in which points 1,8,14,28 and 36 are reserved for schedule caste and points 4,17, and 31 are reserved for the schedule tribe candidates.
- 17. That in accordance with above 40 point roster, the persons have been given promotions since 1973. The said roster as prepared since 1973 is being filed herewith as Annexure No.III to this writ petition.
- 18. That the said roster is discriminatory and without any reasonable access.
- Administrative Reforms have issued another Office emorandum dated 22.1.77 in which it has been catagorically mentioned that reservation can be carried forward for 3 recruitment years whereafter it gets autometically lapsed. A true copy of the said notification is filed herewith as Annexure No.IV to this writ petition.
- That point no.17 of Annexure no.III which was reserved for schedule tribe candidate in the year 1975 could not be filled in up to the end of 1978 as such the said point 17 lapsed autometically but the same has been filled in October, 1979 by Sri S.S.Dhusia. No separate order has been issued to that effect but in the Memo No.STA/197-XA/ASRM/79/8 dated 8/9.11.79



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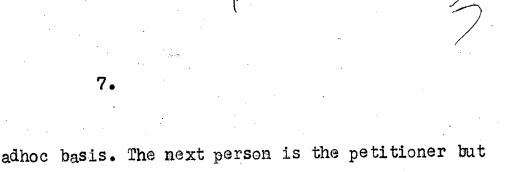
Sri S.S.Dhusia has been placed at serial no.11 and given the place at point no.31 on which one Sri R.S. Tewari was placed. It may further be mentioned that aforesaid Sri Dhusia was promoted against point no.28 in the year 1978. Now he has been placed against the lapsed point no.17 in October 1979 which was completely against the notification dated 22.1.77.

21. That the recent D.P.C. met sometimes in October, 1979 in which Sri J.K.Rahul, opposite party no.5 has been sellected being a schedule caste candidate. A true copy of the said order dated 30.10.79 is filed herewith as Annexure No.V to this writ petition. The said Sri Rahul has been placed against point no. 22, which was occupied by Sri S.S.Dhusia.

- 22. That Sri Rahul has been given promotion only because he happens to be schedule caste candidate against the statutory rule no.272-C of the Post and Telegraph Mannual Vol. IV.
- basis of seniority cum fitness then it was the petitioner who would have been given due promotion. As Sri R.C.Gupta and Sri R.K.Tripathi of 1969 batch have already been promoted as A.S.R.M. Sri Shiva Example Staphana Sri Shiva Chand Gupta of 1970 batch have also been promoted as A.S.R.M. on



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adhoc basis. The next person is the petitioner but due to the reservation made on promotional posts, Sri Rahul who is of 1975 batch and is about 18 places below the petitioner, has been given promotion by superceding the petitioner. The annexed chart which is being filed herewith as Annexure No.VI to this writ petition would show the position of I.R.M. who are \$\frac{21\frac{1}{2}}{2}\frac{1}{

24. That the Constitution does not provide for reservation of posts which are to be filled in on the basis of seniority cum fitness as such the promotion of Sri Rahul, opposite party no.5 is also completely illegal.



- 25. That on the basis of sellection of Sri Rahul a reversion order dated 12.11.79 has been issued to reverting the petitioner from the post of A.S.R.M.

 A true copy of the said order dated 12.11.79 is being filed herewith as Annexure No.VII to this writ petition.
- of the schedule caste candidates is completely illegal and void and on the basis of the said promotion the petitioner cannot begally be reverted who is next person legally to hold the post of A.S.R.M.

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- 27. That without amending the statutory Rule the notifications dealing with the reservations of schedule caste/schedule tribe candidates are ultravires.
- 28. That under the aforesaid circumstances the operation of order dated 12.11.79 and of the order dated 30.10.79 as far as it relates to the petitioner and Sri Rahul, opposite party no.5 may remain suspended otherwise the petitioner would suffer grave and irrepairable loss and injury.
- 29. That it is further necessary that future promotions on the basis of notifications for promotions of Schedule caste/Schedule tribe candidates may also remain stayed during the pendency of the aforesaid writ petition.
- 30. That Supreme Court has also stayed the future promotions made on the basis of 40 point roster in Civil Misc. Petition No.1401/1404(W) of 1979 filed by Akhil Bharitya Soshit Karmchari Sangh and others.
- 31. That the petitioner has not yet handed over the charge of the post of A.S.R.M. as such it is necessary in the interest of justice that the operation of the order dated 12.11.79 may remain suspended.



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32. That the petitioner files this writ petition on the following amongst other grounds:-

GROUNDS

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- discriminated in the matter of his employment against the Constitutional guarantee enshrined under Articles 14 and 16 of the Constitution of India in as much as he has been superceded for no fault of his by reservation given to Sehedule caste candidates.
 - Because the notifications dated 27.11.72 and 25.

 2.76 are ultra vires of Article 16 of the Constitution and the Statutory Rule 272-C of the Post & Telegraph Mannual Vol.IV, in as much as those notifications have been allowed to superceed the Statutory Rules.
- (3) Because reservation on promotional posts is also incontravention of Article 335 of the Constitution of India.

PRAYER

Wherefore, it is Most Respectfully, prayed that

a writ, order or direction in the nature of certiorari may issue to quash the order dated 12.11.79 and the order dated 30.10.79 as far as it relates to Sri J.K.Rahul, opposite

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party no.5. (Annexures VII & V respectively).

- may issue a writ, order or direction/in the nature of mandamus to command the opposite parties not to interfere in the petitioner's holding the post of A.S.R.M.
- other
 (iii) any/writ, order or direction may issue which
 this Hon'ble Court may deem fit and proper in
 the circumstances of the case.
- (iv) the cost of this writ petition may be awarded to the petitioner.

Lucknow Dated
November 2,1979

Br Swadowe

Counsel for the petitioner.



In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1979

Sri Bhagwati Prasad Verma

... Pe ti tioner.

Versus.

Union of India and others.

...Opp.parties.

Annexure No.I

Department of Personnel O.M.No.27/2/71_Estt(SCT), dated 27th November, 1972 to all Ministries etc.

Subject: Reservation Scheduled castes and Scheduled Tribes in posts filled by promotion-Promotions on the basis of seniority subject to fitness.

The undersigned is directed to refer to para

2C of the Ministry of Home Affairs 0.M.No.1/12p67-Ests (C) dated the 11th July 1968 according to which there is no reservation for Scheduled Castes and Scheduled Tribes in appointments made by promotion on the basis of seniority cum fitness, although cases involving supercession of Scheduled Castes and Scheduled Tribes officers in Class I and Class II appointment are required to be \$ submitted for prior approval to the Minister or Deputy Minister concerned and cases of supersession in Class III and Class IV appointments have to be reported within a month to the Minister of Deputy Minister concerned for information.

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2. The policy in regard to reservation for Scheduled Castes and Scheduled Tribes officers in posts filled
by promotion on the basis of seniority subject to fitness
has now been reviewed and it has been decided, in supersession of the orders contained in the aforesaid Para 2C of
of the 0.M. dated 11th July 1968, that there will be
reservation of 15% for Scheduled Castes and 7½% for
Scheduled Tribes in promotions made on the basis of
subject to
seniorityxxxxx/fitness, in appointments to all Chass I
Class II, Class III and Class IV posts in grades or
services in which the element of direct recruitment, if
any, does not exceed 50 percent.



made on the basis of seniority subject to fitness has been laid down in paragraph 1B of Ministry of Home Affairs 0.M.No.1/9/58_RPS, dated the 16th May,1959, which provides that in such cases a decision has to be taken on the suitability of each individual officer for such promotion although there is no need for a comparative evaluation of their respective merits and that a decision on the fitness or the unfitness of an officer for promotion should be taken by the Departmental Promotion Committee instead of by an individual officer. While, therefore, referring proposals to the Departmental Promotion Committee for promotion on the basis of seniority subject to fitness in respect of vacancies expected to arise during a year, the following procedure may be followed to give effect to the decision mentioned in paragraph 2 above-

The procedure to be followed where promotions are

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- the number of reserved vacancies in a year should be followed on the lines of the roster prescribed in Annexure 1 to the Ministry of Home Affairs 0.M.No.1/11/69_Est.(SCT), dated 22nd April,1970, in which points 1,8,14,22, 28 and 36 are reserved for Scheduled Castes and points 4,17 and 31 are reserved for Scheduled Tribes.
 - there are any vacancies reserved for Scheduled Castes and Scheduled Tribes, separate lists should be drawn up of the eligible Scheduled Castes or the Scheduled Tribes officers, as the case may be, arranged in order of their inter-se seniority in the main list.
 - The Scheduled Castes and Scheduled Tribes officers should be adjudged by the Departments Promotion Committee separately in regard to their fitness.
 - When the Select Lists of officers in the generategory and those belonging to Scheduled Castes and Scheduled Tribes have been prepared by the Departmental Promotion Committee, thes should be merged into a combined Select List which the names of all the selected officers,

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general as well as those belonging to Scheduled Castes and Scheduled Tribes, are arranged in the order of their inter-se seniority in the original seniority list of the category or grade from which the promotion is being made. The combined select list should thereafter be

as and when they arise during the year.

followed for making promotions in vacancies

The select list thus prepared would normally be operative for a period of one year, but this period may be extended by six months to enable such of the officers included therein, as could not be appointed to the higher posts during the normal period of one year, to be appointed during the extended period.

If the number of eligible candidates belonging to Scheduled Castes/Scheduled Tribes found fit or promotion falls short of the number of vacancies reserved for either of them during the year, the extent of such shortfall should reported to this Department alongwith proposals, if any, for dreservation of vacancies in respect of the data furnished in this regard, any dereservation is agreed to by this Department the vacancy so dereserved may be filled up by another candidate included in the combined select list subject to the instructions contained in the Ministry of Home Affairs O.M.No. 27/25/68_Est.(SCT) dated the 25th March,1970, in respect of the carry_forward of such reserved

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vacancy for the subsequent three recruitment
years and exchange of vacancies between Scheduled Castes and Scheduled Tribes in the last
year to which the reserved vacancies are
carried forward.

- 4. The above instructions take effect from the date of issue of these orders except where a Select List, if any, for promotion by seniority subject to fitness has already been prepared by a Departmental Promotion Committee and approved by the appropriate authority before the date of issue of these orders.
- The Ministry of Finance, etc. are requested kindly to bring the above decisions to the notice of all Attached and Subordinate Offices under them and semi-Government and Autonomous Bodies with which they are administratively concerned.
- 6. In so far as officers serving under Indian Audit & Accounts Department are concerned, separate orders will issue in due course.



OATH COMMISSIONER,

High Court, Allahabad,

Lucknow Bened.

True copy.

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In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1979

Sri Bhagwati Prasad Verma

... Petitioner.

Versus.

Union of India and others.

...Opp.parties.

Annexure No.II

Department of Personnel & A.R.O.M.No.36021/7/75_Estt(SCT) dated 25th February,1976 to all Ministers etc.

Subject: Reservations for Scheduled Castes and Scheduled

Tribes in posts filled by promotion-applicabili
ty to grades or services in which the element

of direct recruitment does not exceed 66-2/3%.

The question of enlarging the scope of the existing scheme of reservations for Scheduled Castes and Scheduled Tribes in posts filled by promotion by extending them to grades or services in which the element of direct recruitment is not more than 66-2/3% (as against the existing limit of 50%) has been under the consideration of Government. Under the existing orders reservations have been provided at 15per cent and 7½% of the vacancies for Scheduled Castes and Scheduled Tribes respectively (i) in promotions through limited departmental comperative examinations in Groups B, C and D (formerly Classes IT TTT



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promotions by seection in Groups B, C and D(formerly Classes II, III and IV) and from Group 'B' (Class II) to the lowest rung of Group 'A'(Class I) and (iii) in promotion on the basis of seniority subject to fitness in all Groups i.e. Groups A, B, C and D (formerly Classes I, II, III and IV) (in all these cases), in grades or services in which the element of direct. recruitment, if any, does not exceed 50% vide orders in para 2A and 2B(b) of the Ministry of Home Affairs (Now Department of Personnel and Administrative Reforms) Office Memorandum No.1/12/67-Estt(C), dated 11.7.1968 read with Office Memorandum No.27/25/68, Estt((SCT) dated 25.3.1970, Office Memorandum No.27/2/71-Estt (SCT) dated 27.11.1972, and Office Memorandum No. 10/41/73 Estt(SCT), dated 20.7.1974. It has now been decided in partial modification of these orders, that the reservations in posts filled by promotion under the existing scheme as indicated above should be made applicable even to grades or services, in which the element of direct recruitment, if any, does not exceed 66-2/3%



2. The above instructions, take effect from the date of issue of these orders except where a Select List for promotion under the relevant orders has already been prepared by the Departmental Promotion Committee and approved by the appropriate authority, before the date of issue of these orders.

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- 3. Ministry of Finance etc. are requested to bring the above decision to the notice of all concerned.
- 4. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue in consultation with the Comptroller and Auditor General of India.

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True copy.

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OATH COMMISSIONER,
High Court, Allahabad,
Lucknow Bench,
Serial No..., 209

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In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of **1**979

Sri Bhagwati Prasad Verma

... Petitioner.

Versus.

Union of India and others.

...Opp.parties.

Annexure No.III

		· ·
1. Sri J.R.Kamal	SC	1973
2. Sri J.P.Garg		1974
2. Sri O.P.Bhaargva		te
4. Sri R.N.Gupta	ST	T i
5. Bri B.Misra		ii .
6. Sri Vishwanath Prasad		it
7. Sri A.R. Sundrani	: P '	ti-
8. Sri RML Bhatnagar	sc	it
9. Sri R.K. Shukla		11
10. Sri R.C.Dubey	,	it .
11. Sri B.N. Jaisal		Ĥ
12. Sri Jaswant Singh		1 9 7 5
13. Sri S.N.Lal		. 11
14. Sri D.D.Sharma	SC	ii ·
15. Sri L.M.Singh		11 ·
16. Sri R.K.Bullagan		ii
17. Sri R.N.P.Tripathi	ST	" lapsed
18. <u>Sri Budhi Ram Pd</u> .		lt .



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Par

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

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Sri Bhagwati Prasad Verma

... Petitioner.

Versus.

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...Opp.parties.

Annexure No.IV

Department of Personnel & Administrative Reforms O.M.No. 36011/3/76 EST(SCT) dated 22nd January,1977 to all Ministries etc.

Subject: Reservation for Scheduled Castes and Scheduled Tribes in services Depasturation and carrying forward of reservations.

The undersgined is direct to refer to this

Department's Ministry of Home Affairs) Office emorand

No.8/1/69 Estt(SCT) dated the 28th January,1969 and to

say that instances have come to the notice of this

Department where prior approval of this Department

for dereservation of reserved vacancies was not obtain

before appointing general candidates against such vaca

cies on the assumption that unfiled reservations are

only required to be carried forward and approval for

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which with the same of the sam

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				•
	19.	Sri B.B.L.Srivastava		1976
	20.	Sri B.S.Srivastava	•	1976
	21.	Sri S.P.Pandey		1977
	22.	Sri A.P. Srivasta va	-s.e,	1977
	23.	Sri MP Gaur		It
	24.	Sri Bhagwan Das	St	iì
	25.	Sri M.C.Tiwari		1978
	26.	Sri J.K.L.Srivastava		1978
	27.	Sri R.S.Lodhi		11
	28.	Sri R.B.Singh	SC	ti
	29.	Sri K. Singh		11
	30.	Sri S.S.Dhusia		ń
	31.	Sri R.S.Tiwari	ST	11
`	32.	Sri S.P.Bhatnasar	,	1979
•	33.	Sri R SK. Tripathi Gupta		•
	34.	Sri R.K.Tripathi		

सत्बन्ध जतते

35. Sri J.K.Rahul

36. Shri Sheo Kumar (Adhoc Promotion) 😂

37. Sri Sheo Chand Pd. Gupta (Adhoc Promotion)

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OATH COMMISSIONER

High Court, Allahabad, Lucknow - Bench, Serial No... 209/7.9...

Date?...?



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dereservation is to be obtained in the third year of carry forward. It is clarified that a vacancy reserved for Scheduled Castes or Scheduled Tribes for which a candidate belonging to that community is not available even after taking all the prescribed steps, has first to be dreserved before fibling it by a general candidate. Prior approval of this department is necessary for dereservation of a reserved vacancy included in the roster for permanent appointments and temporary appointments likely to become permanent or to continue indefinitely Reserved vacancies included in the roster for purely & temporary appointments which have no chance of either becoming permanent or continuing indefinitely can be dereserved by the Ministries themselves after ensuring that the prescribed steps have been taken to secure Scheduled Caste/Scheduled Tribe candidates and that such candidates are still not available



accordance with the procedure mentioned in para 1 above, the reservation is to be carried forward to subsequent three recruitment years. The 'carry forward' of reservation means that in the subsequent year, an equal number of vacancies will be reserved in addition to the mormal reservations according due in that year according to the roster. Any recruitment of Scheduled Castes! Scheduled Tribes candidates in such year of carry forward is first to be counted against the reservation brought forward from the previous years and then against the normal reservations accruing during the previous accruing during the previous years and then against the normal reservations accruing during the previous years and then against the normal reservations accruing during the previous years and y

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should be followed every time when a vacancy which is treated as reserved, either on account of carried forward reservation or on account of a fresh reserved point in the roster, has to be filled by a general candidate due to nonavailability of candidates belonging to Scheduled Castes or Scheduled Tribes, as the case may be. The reservation is due for getting lapse only after it is carried forward for three recruitment years Approval of this Department is not necessary for the lapsing of the reserved vacancy at the end of third year of carry forward.

As will be seen from para 2 above, an approval of this Department for dereservation, is necessary in respect of all vacancies treated as reserved in a particular recruitment either on account of carried forward reservations, or on account of fresh reserved points in the roster, for which, suitable candidates belonging to Scheduled Castes/Scheduled Tribes could not become available. The proposals for dreservation should be sent in the proforma prescribed in this Department's Office Memorandum No.28/14/74-Est(SCT), dated the 12th July,1976.



OATH COMMISSIONER,
High Court, Allahabad,
Lucknow Bench,
Serial No. 200 200

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In the Hon' ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1979

Sri Bhagwati Prasad Verma

... Petitioner.

Versus.

Union of India and others.

... Opp.parties.

Annexure No.V.

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

OFFICE OF THE POSTMASTER GENERALUTTAR PRADESH CIRCLE

MEMO NO. STA/197-XA/ASRM/79/8 Dated Lucknow 30.10.79

Following promotions, postings and transfers are hereby ordered with immediate effect.

- (1) Shri R.B. Singh, ASRM(Bag), RSD Lucknow is transferred and posted as ASRM, Lucknow R.M.S.
- (2) Shri R.K.Tripathi, I.R.M.Kanpur is promoted and posted as ASRM Kanpur RMS on temporary officiating basis.
- (3) Shri R.S.Gupta, IRM Kanpur is promoted and posted as ASRM 'KP' Dvn., Kanpur on temporary officiating basis.
- (5) Shri J.K.Rahul is promoted and posted as ASRM Saharanpur RMS on temporary officiating basis.

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- (6) Shri S.C.Pd. Gupta, IRM Kanpur is promoted and posted as ASRM 'X' Dvn. Jhansi purely on temporary provisional and adhoc basis.
- (7) Shri S.K.Gupta, S.I. Circle Office is promoted and posted as ASRM(Bag) P.S.D. Lucknow vice Shri R.B. Singh purely on temporary, provisional and adhoc basis.
- viz. S/Shri S.C.Pd. Gupta and S.K.Gupta that their promotion hereby ordered are on purely temporary, provisional and adhoc basis and would not confir on them any right for regular absorption in ASRMs cadre or for the their continuous officiation in that cadre and that they may be reverted at any time without asigning any reason.
- In case any disciplinary/vigilance case of the type referred to in the Directorate letter No.6/16/71 Disc. I dated 25.3.72 is pending or contemplated to be initiated against any one of the officials promoted to ASRMS cadre or where any punishment is current, the matter should be reported to this office immediately and the officials should not be relieved for their new assignment.

Charge report should be submitted to all concerned.

(Gautam Supta)
Director Postal Services (H.Qrs.)

Copy to:-

1. All SSRMs/SRMs in UP Circle.



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- 2. H.R.C. 'O' Dvn Lucknow/LW Dvn Lucknow/'KP' Dvn Kanpur/'X' Dvn. Jhansi/'MB' Dvn Saharanpur.
- 3. All official concerned.
 - 4. P.F of the official.
 - 5. Sorting Section Circle Office Lucknow.
 - 6. File No.SPA/197-XA/ASRM/Selection /79/8
 - 7. Spare

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OATH COMMISSIONER,
High Gourt, Allahabad,
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In the Hon, ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of **197**9

Sri Bhagwati Prasad Verma

... Petitioner.

Versus.

Union of India and others. ...Opp.parties.

Annexure No.VI

List of IRMs who are due for promotion.

1. Sri R.S.Gupta	1969
2. Sri R.K.Tripathi	11
3. Sri Sheo Kumar	tì ·
4. Sri Sheo Chand Gupta	1970
5. Sri B.P. Verma	1972
6. Sri BDL Srivastava	H
7. Sri Ram Sajiwan	1973
8. Sri BBL Srivastava	l#
9. Sri O.N.Kar Nath	Ü
10. Sri S.R.Gupta	1974
11. Sri V.Pd. Pandey	tt.
12. Sri Babo Ram	11
13. Sri R.D.Yadav	H
14. Sri R.D.Misra	11
15. Sri Gulab Chand	ù
16. Sri O.P.Srivastava	ñ , .
16A. Sri Shyam Lal	tf
16B. Sri C.P.Srivastava	,18



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	17.	Sri I	Ourgesh Pd	. Tripath	ıi	1 9 7 4
	18.	Sri R	L.Misra	· .		1 975
	19.	Sri R	.N.Upadhy	a		1 t
	20.	Sri I	abir Husa	in		it
	21.	Sri U	.S.Srivas	tava		tt
Jo din Contraction of the Contr	22.	<u>Sri</u> J	.K.Rahul		sc	1975
	2 3•	Sri S	S.K.Pd. Sh	a r ma		1976
	24.	Sri I	rfan Khan			1977
	25.	Sri S	Sudhakar	· /		1977
	26.	Sri R	lam Prakas	h "	SC	ft
	27.	Sri R	lam Charan		SC	Ħ.
	28.	Sri C	Chhotey La	1	sc	1978

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OATH COMMISSIONER,

Eligh Court, Allahabad,

Lucknow Berich,

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Date 237.19

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In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1979

Sri Bhagwati Prasad Verma

...Petitioner.

Versus.

Union of India and others.

...Opp.parties.

Annexure No.VII

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

Office of the Superintendent R.M.S., MB Division, Saharanpur-247001.

No.B-1/9C/ASRMs/79-80 dated at Saharanpur-247001, the 12.11.79.

In pursuance of the PMG UP Circle Lucknow memo No.STA/197-XA/ASRM/79/8 dated 30.10.79 and in accordance with the SRM 'LW' Dn. Lucknow memo No. B-1/3/C dated 3.11.79, the following postings are hereby ordered with immediate effect.

- 1. Sh. J.K.Rahul, IRM Bareilly RMS, promoted and posted as ASRM Sahahanpur RMS/2B on temporary officiating basis.
- 2. Sh. Bhagwati Prasad Verma now working as ASRM/2 B Saharanpur RMS/2 B purely on adhoc and temporary

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basis is hereby reverted and ordered to work on his substantive post as Head Clerk 'MB' Dn. giving charge of above cadre Sh. Sahul Sl.No.1.

- 3. Sh. Mohd. Ibrahim Siddiqui officiating Head Clerk is hereby reverted and ordered to be staff I Divl. Office.
 - 4. Sh. S.N. Shukla, Staff C.I to be staff C.II giving the charge of Staff C.I to Sh. Siddiqui.

Charge reports be submitted to all concerned.

Sd.

Superintendent R.M.S., MB Division, Saharanpur.

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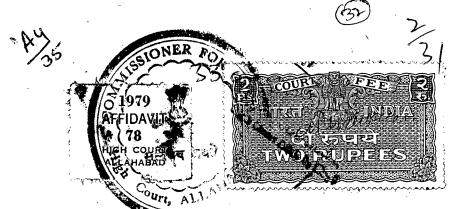
- 1. The PMG UP Circle Lko. for information.
 - 2. The HROs RMS MB Dn./'LW' Dn.
 - 3. The AHRCs Afcs MB Dn./'LW' Dn.
 - 4. The SRM 'LW' Dn.
- 5. Stenos to SRM 'MB' Dn. & 'LW' Dn.
- 6. SRO Bareilly.
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OATH COMMISSIONER, High Court, Allahabad,

Lucknow - Bench, Serial No. 2, 27, 2

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In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No. of 1979

Sri Bhagwati Prasad Verma

...Petitioner.

Versus.

Union of India and others.

... Opp. parties.

Affidavit.

I, Bhagwati Prasad Verma, aged about 35 years, an Juli Harque Innuit on son of Sri localistic as and Verma, resident of Armiout and Substituted A. R.M.S. Saharanpur, the deponent do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is the petitioner in the above noted writ petition and as such he is well acquainted with the facts of the case deposed to below, and the accompanying writ petition.
- 2. That the contents of paragraphs 155, 8, 10612, 14

 2. That the contents of paragraphs 155, 8, 10612, 14

 2. That the contents of paragraphs 155, 8, 10612, 14

 2. That the contents of paragraphs 155, 8, 10612, 14

 2. That the contents of paragraphs 155, 8, 10612, 14

 2. That the contents of paragraphs 155, 8, 10612, 14

 are based on the writ petition are true to my

 personal knowledge and those of paragraphs 6, 7, 9, 13, 156

 2. That the contents of paragraphs 155, 8, 10612, 14

 are based on the seal and those of paragraphs 16, 7, 9, 13, 156

 are based on the legal advice which all I believe to be true.



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3. That the deponent has compared the Annexures nos. I to VII of the writ petition and certifies them to be true copies of their respective originals.

Lucknow Dated
November 23,1979

Bhagwathhumo vent.

I, the abovenamed deponent do hereby verify that the contents of paragraphs 1 to 3 of this affidavit are true to my personal knowledge which I believe to be true; that nothing material has been concealed and no part of it is false. So help me God.

Lukknow Dated

November 23 ,1979

OATH COMMISSIONER,
High Court, Allahabad,
Lucknow - Bench,
Serial No. 201 | 038 |
Date 23/11/9 | 9

Physical Property

I identify the deponent who has

signed before me.

Advocate.

at 1.45 a.m./p.m. by the deponent Sri Bhagwati Pd.Verma who is identified by Sri B.P. Srivastava, Advocate, High Court, Allahabad, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he has fully understood the contents of this affidavit which have been read out and explained to him by me.

OATH COMMISSIONER.



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in the don ble migh Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.



Writ Petition No. 3365 of 1979.

Bhagwati Prasad Varma.

Petitioner.

Versus

Union of india and others.

Opp.Parties.

on held of of on the stay application.

1, Balwant Singh aged about 52 years, son of Sardar Arjun Singh, Assistant Post Master General (mails) Office of the Post Master General, Uttar Pradesh Circle, Lucknow, do hereby solemnly affirm and state as under:-

1. That the deponent is working as Assistant
Post Master General in the Office of the Post Master
General, Uttar Pradesh, Lucknow and is well acquainted
with the facts of the case deposed heretounder:

2. That the petitioner filed a writ petition challenging the orders dated 30.10.1979 passed by the director, rostal services (nqr), Lucknow, and order dated 12.11.1979 passed by the superintendent, n.M.S. Saharanpur, amexures 5 and 7 respectively to the writ petition.

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3. That by means of the Ammexures 5 and 7 the opposite party no.5 has been promoted and posted as Assistant superintendent, Mailway Mail Service and the petitioner has been reverted to his substantive post.

4. That the writ petition has been admitted on 27.11.1979, this mon ble court was pleased to stay the promotion of opposite party no.5 and reversion of the petitioner till 14.12.1979.

application was passed, opposite party no.5 had already assumed charge on 26.11.1979 foremon of the post of assistant superintendent, n.m. 5., saharaupur. nence the deponent is advised to state that the order amexure 5 and amexure 7 stands implemented. A true copy of the charge report is being filed herewith as amexure a-1 to this affidavit.

6. That the petitioner had taken medical leave and he is continuing on such leave.

7. that a full counter affidavit to the writ patition shall be filed for which threes weeks had been granted which have not yet expired.

Lucknow Lated: pecember 14, 1979.

S-diesem-soo

that the contents of paragraphs 1 and 7 of this



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counter affidavit are true to my own knowledge, and those of paras 2 to 6 are true to my information derived from the records maintained in the Office of the Post master General, U.P., Lucknow, which are believed by me to be true. No part of it is false and nothing material has been concealed, so help me God.

Lucknow Dated: Dec. 14, 1979.

nebousit.



1 identify the deponent who has signed before me.

ndvo cate.

at 10.35 a.m./p.m. by Sn. Parliabert Kengh the deponent who is iden tified by Sn. Rekell Kumar Advocate, migh wort, Luckbow.

I have satisfied myself by examining the deponent that he understands the contents of war the affidavit which has been readout and explained by me.

Q. H. Rizvi

Uain Commissioner

High Court

Lucknow Beack 15/2

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in the mon ble migh wort of Judicature at Allahabad, Lucknow Bench, Lucknow.

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writ retition No. 3365 of 1979.

Bhagwati Prasad Verma.

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Versus

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Opp.Parties.

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ANN EXURE NO. A-1

(8) 197-XA ASR

1 ndian Posts and relegraphs Department

<u> Charge neport.</u>

that the charge of A. S. n. m. Saharanpur was assumed by J.K. Mahul at Saharampur on 26.11.79 for encon in accordance with the meno wo. 1/90 Addis from the satement in dated 12.11.79.

5d 36/11/2 Relieved Officer.

Sd.J.K. mahul melieving Officer.

wpy to:

l. F. ... (staff) U.F. Circle Lucknow.

Oath Commissioner

High Court Lacknew Bench



IN THE COURT OF gutte Hou'ble High, ्रिती में रहे जाये तमाराचा राजाना Appelicant Complaintant

B. P. Verm

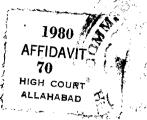
Plaintiff

VERSUS

Ungu grang	ha fors	Defendent	Opposite Party
Union of Gud		Respondent	Accused
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6/1/

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.





Writ Petition No. 3365 of 1979.

Bhagwati Prasad Verma.

Petitioner.

Versus

Union of India and others.

Opp.Parties.

Counter Affidavit on behalf of Opposite Parties 1 to 4.

I, Balwant Singh aged about 52 years, son of Sri Sardar Arjun Singh, Assistant Post Master General, Office of the Post Master General, U.P., Lucknow, do hereby solemnly affirm and state as under:-

1. That the deponent is working as Assistant Post Master General (Mails) in the Office of the Office of the Post Master General, U.P., Lucknow, and is fully conversant with the facts deposed to hereunder:

2. That the contents of paragraph 1 of the writ petition are admitted.

3. That paragraph 2 of the writ petition is admitted and it is further stated that the competitive examination of the departmental candidates is held for promotion to the post of Inspector of Railways Mails Service/Head Clerk to the Superintendent of

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Railways Mail Service.

4. That the contents of paragraph 3 and 4 of the writ petition are admitted that the petitioner was successful in the competitive examination held for Inspector of Railway Mail Service/Head Clerk to the Superintendent, Railway Miail Service.

5. That the contents of par agraph 5 of the writ petition are admitted only to this extent that the next promotion is to the post of Asstt. Superintendent, Railway Mail Service. The rest of the allegations of the paragraph under reply are not admitted. As a matter of fact, the promotion to the post of Asstt. Superintendent, Railway Mail Service is governed by the rules made under Article 309 of the Constitution of India by the President regulating the method of recruitment to the post of the Asstt. Superintendent of Post Offices and Railway Mail Service. A true copy of the said Rules, namely, Post Offices & Telegraph Asstt. Superint and ent of Post Offices and Railway Mail Services Recruitment Rules, 1977 is being filed herewith as Ammexure A-1 to this counter affidavit. It is further stated that rule 2720 of the Post & Telegraph Manual, Vol. IV is not a statutory rule. The Manual contains only old administrative instructions which the deponent is advised to state, are not effective in so far as they have been replaced by the Statutory Rules or the rules made under Article 309 of the Constitution of India.

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6. That in reply to the contents of paragraphs and 7 of the writ petition, it is stated that



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since rules under Article 309 of the Constitution of India have been made, rule 272-C ceased to be operative which was only an administrative instruction. Although under the rules of 1977 the criterion for promotion is semiority cum-fitness but it is subject to other provisions of the said rules made under Article 309 of the Constitution of India. For example, there is a provision for departmental promotion committee for considering fitness etc. Rule 6 of the above rules also provides that nothing in the Rules shall affect reservations and other concessions required to be provided for the scheduled caste/scheduled tribes and other categories of persons in accordance with the orders issued by the Central Government from time to time in that regard.

7. That in reply to the contents of paragraph 8 of the writ petition it is stated that no doubt that semigrity is an important factor in the matter of promotions but it is subject to the reservations made for scheduled caste/Schedule tribe candidates, which is also provided under the rules.

**Restriction are admitted only to this extent that the petitioner was promoted to the post of Inspector, R.M.S., on the basis of merit as it was through competitive examination. The rest of the contents are not admitted. So far as the promotion of the petitioner to the post of Officiating Asstt. Superintendent, R.M.S., is concerned, it is stated that it was a sort of local arrangement made by the

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Superintendent, R.M.S., for the purposes of carrying on the work for the time being. The authority competent to make the promotion to the post of Asstt. Superint andent, R.M.S., is Director Postal Services (Headquarters). The Superintendent of the Division is not legally competent to pass the order of promotion to the post of Asstt. Superintendent. It is further stated that the petitioner could not be considered for regular promotion to the vacancy at the reserved point no. 28 of the Roster. Opposite party no.5 was promoted by the competent authority, namely, Director of Postal Services (H. Qr.) against the vacancy at the point no. 28 of the Roster reserved for a scheduled caste candidate after following due procedure laid down for promotions.

9. That the contents of paragraph 10 of the writ petition are demied. It is further stated that rule 272-C of the Manual Vol. IV is only an old administrative instruction subsequent to which rules have been framed under Article 309 of the Constitution of India as stated earlier.

10. That the contents of paragraph 11 of the writ petition are admitted.

urit petition are admitted to the extent that persons of 1969 batch have already been promoted. So far as the expectation of the petitioner for his posting as A.S.R.M (Asstt. Superintendent Railway Mail) is concerned, it is stated that there is

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nothing wrong with it. The petitioner would get his promotion when it is due to him. According to 1977 rules, the reserved vacancy which has given to opposite party no.5, could not be claimed by the petitioner.

12. That the contents of paragraph 13 of the writ patition are not denied that notifications
Annexures 1 and 2 to the writ patition have been issued by the Government.

13. That in reply to paragraph 14 of the writ petition it is stated that as a matter of policy the Government issued notifications for reservation for Scheduled caste/Sechedule tribes keeping in view a valid reason and the provision contained in the Constitution. Hence there we is no question of any undue preference in the matter of reservation.

14. That paragraph 15 of the writ patition is denied as incorrect. As stated earlier, rule 272-C of the Telegraph Manual, Part IV was only an administrative instructions. Now the rules have been made under Article 309 of the Constitution of India in the year 1977. In these circumstances no question of any amendment in rule 272-C arose. The reservations in promotion and relaxation in favour of the S.C./S.T. candidates are in consonance of the rules of 1977 regulating the recruitment to the post of Asstt. Superintendent Railway Mails.

15. That in reply to paragrap h 16 of the writ petition, it is not disputed that 40 points Roster

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has been prepared reserving points 1, 8, 14, 28 and 36 for Scheduled caste candidates and points 4, 17 and 31 have been reserved for S.T. candidates.

petition, it is not demied that Roster has been prepared since 1973 but it is demied that annexure 3 is a copy of the same. A true copy of the Roster showing correct position is being filed as Ammexure A-2 to this counter affidavit.

17. That in reply to paragraph 18 of the writ petition it is denied that the Roster is discriminatory in any manner.

patition, it is not denied that an office memo dated 22.1..1977 (Armexure 4 to the writ petition) was issued. In this connection it will be relevant to mention here that another office memo No.36013/2-79_ESTT(SCT) dated 2nd April, 1979 was issued by the Ministry of Home Affairs, which provides for exchange of reservation between Scheduled Caste and Scheduled tribes. A true copy of the said office memo dated 2.4.1979 is being filed as Annexure A-3 to this counter affidavit. This Annexure A-3 refers to office memo no. 27/25/68_Estt(SCT) dated 25.3.70. An extract of the aforesaid Office

Af the writ petition are denied as incorrect. As a matter of fact Sri S.S. Dhoosia has been promoted



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was reserved for S.T. candidate in the recruitment year 1975. Due to non-availability of the S.T. candidates the reservation was carried forward and this point no. 17 meant for Scheduled tribe was coverted into Scheduled caste point in accordance with office memo dated 25.3.70 (Armexure A-4) and Sri S.S. Dhoo sia was promoted in 1978 against point No.17. It is wholly incorrect that Sri S.S. Dhusia was promoted against point no. 28.

Writ petition are admitted that departmental promotion committee met according to 1977 Rules regulating recruitment to the post of A.S.R.M. and it selected opposite party no.5 as S.C. candidate. The point no.28 of the Roster has been filled by Sri J.K. Rahul, a S.C. candidate. It is denied that point no.28 was occupied by Sri S.S. Dhusia.

writ petition are demied as incorrect. Sri J.K. Rahul a scheduled caste candidate has been promoted in accordance with 1977 recruitment Rules for the recruitment to the post of A.S.R.M. and the notifications for reservation in promotion. As stated, earlier, rule 272-C of the Telegraph Manual IV which was only an administrative Instruction in the absence of any statutory rules ceased to be operative after rules have been made under Article 309 of the Constitution of India.

(Sommand)

22. That in reply to para graph 23 of the writ

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petition, it isstated that there is no question of supersession of the petitioner as he could not be considered for promotion against point no.28 reserved for S.C. candidate. It is not denied that Sri R.K. Tripathi and Sri R.S. Gupta of 1969 Batch have been promoted as Asstt. Supd t. R.M.S. on regular vacancies against unreserved point no. 33 and 34 respectively. Sri Sheo Kumar Gupta of 1969 Batch and Sri Sheo Chand Gupta of 1970 batch

It may also be mentioned here that the petitioner has also been promoted to the post of A.S.R.M. on adhoc basis by order No. STA/197-XA/ASRM /79-80 dated 4.1.80 on his turn.

have also been promoted as Asstt. Sup dt. R.M.S. on

ad-hoc basis.

writ patition are denied as incorrect. The reservation is provided under the provisions of the Constitution of India in conformity with which notifications have been issued reserving promotions for S.C./S.T. candidates. There is no provision under the law restricting reservations to the posttof be filled in on the principle of semiority-cum-fitness.

A. That in reply to paragraph 25 of the writ petition, it is stated that on promoting Sri J.K. Rahul after complying with the relevant rules, the local arrangement made by the Superintenden R.M.S., Moradabad Division, Saharanpur was to be terminated as Sri J.K. Rahul was promoted, against regular promotion. It may again be mentioned that the competent authority to promote is the Director, Postal Services(H.Qr.) on the recommendations

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of the Departmental Promotion Committee. The Superint endent, R.M.S. has legally no authority to pass promotion order. If the Superintendent makes some local arrangement due to exigencies of work and situations and when that arrangement is done away with, that cannot be called as reversion.

writ petition are denied as incorrect. The promotion of Sri J.K. Rahul has been made according to the Rules. Point no. 28 being reserved it could not be given to the petitioner. The departmental Promotion Committee selected Sri J.K.Rahul and he has been thus promoted as S.C. candidate from amongst the cade of Inspector, R.M.S., eligible for promotion.

26. That in reply to paragraph 27 of the writ petition it has already been stated that no question of amendment of rule 272-C of the Post & Telegraph Manual Vo.IV arises as the said Manual contains only administrative instructions which ceased to be operative after the rules have been made under Article 309 of the Constitution of India in 1977.

petition, it is stated that there is no reason to suspend the operation of the order dt. 12.11.1979 and order dated 30.10.1979 regarding the promotion of Sri J.K.Rahul and the reversion of the petitioner as opposite party no.5 has been promoted complying with the statutory rules for promotion to the post of A.S.R.M. and the orders in that regard are legal and valid. The petitioner was working as Asstt. Supdt. R.M.S under the orders of the SUPIL INFO.

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Moradabad Division, Saharampur who had only made a sort of local arrangement.

28. That request made in paragraph 28 of writ petition is neither jusitified nor called for. As such the stay order in general terms, if passed, would create a lot of difficulties and the work of the department will also be hampered.

29. That in reply to paragraph 30 of the writ petition, it is stated that the deponent has no knowledge about the allegations made in para 30 of the writ petition. It is also not known that on what basis forty point Roster has been challenged and in what terms the stay order has been granted by the Supreme Court.

petition, it is stated that a separate counter affidavit dt. 14.12.1979 has already been filed. It may further be stated that the petitioner went away on leave before the order of promotion of opposite party no.5 was passed and he has been extending his leave and did not report on duty. The opposite party no.5 assumed charge on 26.11.1979. Later on the petitioner has also been promoted as A.S.R.M. on an ad-hoc basis by meno no. STA/197-XA/ASRM/79/8 dated 4.1.80.

31. That the deponent is advised to state that none of the grounds taken in the petition are tenable and the petition is liable to be rejected.

LApril 9 L 1980.

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Deponent

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Verification.

I, the abovenamed deponent, do hereby, verify that the contents of paragraphs 1,2,10,28+29 of this counter affidavit are true to my own knowledge, those of paragraphs - 3,4 (5 9, 11, 12, 15, 16, 18 20, 22, 25 and 30

are true to my information derived from the records and those of 13, 14, 17, 21, 23, 24, 26, 27, 29 and 31

are based on legal advice. No part of it is false and nothing material has been co ncealed, so help me God.

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Lucknow Dated:

Deponent.

I identify the deponent who has

signed before me.

Clork of Sri Brijesh Kunar

solemnly affirmed before me on 9/4180 at 11.45 a.m.m/p.m. by Balwant Lingh the deponent who is identified by 8 Rakes L kuman tolerk of Sri Brijesh Kumar, Advocate.

I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.

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In the Hon ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

writ Petition No.

of

B.P. Verma.

Petitioner.

Versus

Union of India and others.

Opp.Parties.

Amexure A-1

(To be published in Part II, Section III Sub-Section(i) of the Gazette of India.

No. 4/13/76-SPB-II

Government of India
Ministry of Communications
Posts and Telegraphs Board.

Dated New Delhi Dated 27th Dec. 1977

G.S.R.

In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the posts of Assistant Superintendents of Post Offices and Railway Mail Service of the Posts and Telegraphs Department under the Ministry of Communications namely:-

1. Short title:

- 1. These rules may be called posts and Telegraphs Assistant Superintendents of Post Offices and Railway Mail Service Recruitment Rules, 1977.
- 2. The shall come into force on the date of their publication in the official Gazette.
- 2. Number of Posts, Classification and Scale of Pay:

 The number of posts, their classification and scale
 of pay attached thereto shall be as specified in
 columns 3 to 5 of the Schedule ammexed to these
 rules.

3. Method of recruitment, age limit, qualifications etc.

The method of recruitment, and in the method of re

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and other matters connected therewith shall be as specified in columns 6 to 14 of the Schedule aforesaid.

4. Disqualifications:

No person -

- a) who has entered into or contracted a marriage with a person having a spouse living, or
- b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to any of the said posts. Provided that the Central Govt. may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :

Wherethe Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing relax any of the provisions of those rules with respect to any class or category of persons.

6. Saving:

Nothing in these rules shall effect reservations and other concessions required to be provided for the Scheduled castes, the Scheduled Tribues and other categories of persons in accordance with orders issued by the Central Government from time to time in this regard.

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Annexure A -2

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow. Writ Petition No. o f

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(J.N.Panjwani) Asstt. Director General

(NASCO)

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In the Hen'ble High Court of Judicature at Allahabad, Lucknew Bench, Lucknew.

Writ Petition No.

of 19

B.P. Verma.

.. Petitioner.

Versus

Union of India and others.

Opp.Parties.

Annexure No. A-III

Copy of Comm. No. 26/22/79-SPB.I dated 23 May 79 From o/o Director General, P&T New Delhi addressed to the All Heads of Circles and others.

Sub: Reservation for Scheduled Castes and Scheduled Tribues in Services Carry forward of unfilled reservations and exchange of reservations between Scheduled Castes and Scheduled Tribes in the third year.

Sir,

I am directed to forward a copy of Ministry of Home Affairs, Department of Personnel and A.Rs O.M.No. 360 13/2/79 Estt(SCT) dated 2nd April 1979 on the above mentioned subject for your information and guidance. The copy of O.M. dated 25th March 70 referred to therein was office circulated with this letter No.26/10/70 SPB I dated 22nd June 1970.

2. Hindi version of the O.M. dated 2nd April 1979 is also enclosed.

Yours faithfully Sd J.M. Panjwani Asstt. Director General (SPN)

Copy forwarded for information to:

SPB II ST NCG CSE SEA SPG STG I & II CWG Inspection /TF & Admn section of the Directorate

Guard file.

Sd. J.M.Panjwani Asstt. Director General (SPN)

Opy of O.M.No.36013/2/79 Estt (SCT) dated the 2nd April 1979 from Ministry of Home Affairs, DD PEAR to all

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Sub: Reservation for scheduled castes and scheduled Tribes in services carry forward of unfilled reservation and exchange of reservation between SC and ST in the third yeear.

The undersigned is directed to refer to paras 2 and 3 of Ministry of Home Affairs O.M.No. 27/25/68_Estt(SCT) dated 25.3.70 according to which while vacancies reserved for SC and ST are treated as reserved for the respective community only, SC candidates are also to be considered for appointment against a vacancy reserved for SC candidates where such a vacancyreserved for SC condidates could not be filled by a SC candidate even in the third vear to which the vacancy is carried forward. arrangement likemise also in the case of vacancies reserved for SC. Further if SC/ST candidates are notavailable for SC-end ST-5th all the vacancies the older carried forward vacancies should be filled first and the later vacancies which have been carried forward should be further carried forward vide note (2) below para 11.1 of the Brochure on reservation for SC and ST 5th edition, 1978 Instances have come to the notice of this Department where although there were carried forward reserved vacancies for ST. in the third year i.e. they were exchangeable in favour of SC, such vacancies were being treated as lapsed without adjusting the SC candidates who had become available against such vadancies. To cita in stance, thera were 13 vacancies reserved for SC and 24 for ST under an appointing authority. Twenty twoof the 24 vacancies for ST had been carried forward to their year of recruitment and were therefore, exchangeable in favour of SC . There were actually 23 SC candidates available against 13 vacancies reserved for them (and no ST candidates were available). The appointing . authority proposed that only 10(23-13) surplus SC candidates may be adjustified against 10 of the 22 exch-angeable reserved vacancies and the remaining 12 vacancies for sr carried forward in the third year may be treated

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The interpretation of the orders sought as lapsad. to be made in the above manner by the said appointing authority was not correct and this was pointed out to it by the Commissioner for SC and ST and by this Department. The correct interpretation in such case is that the 22md of the 23 of Sc candidates should be first be adjusted against the vacancies for ST Carried forward in the third year and the remaining one SC candidata ba adjusted against one of the 13 vacancies reserved for SC. Thus, none of the carried forward vacancies for SI should have lapsed in the case cited and the unutilised vacancies i.e. 12 reserved for SC would be carried forward. It is requested that the correct interpretation of the orders as indicated above may be kept in view when any such case arise while making recruitment against reserved vacancies.

> Sd/ --- K. Dey Deputy Secretary to the Govt of India.

To

1. All the SSPOs/SPO's

SSRMs/SRMs) in U.P. Circle 2.

3. The Postmast or Lucknow/Kanpur

4. The Sup dt P.S.D., Lucknow/Nananasi

5. The Sup dt Seals & Forms Press Aligarh.

6. The Manager Mail Motor Services Kanpur

7. The Director Postal Accounts U.P.Lucknow.

No. STA/A-23/V/8

Dated at Lw the 7-6-79

Copy forwarded herewith for favour of information guidance and nacessary action.

> Sd S. B. Srivastava for Postmaster General, U.P.

Copy to:

1. All the Officers Co. Lucknow

2. All Regional Director Postal Lucknow

3. Office Sup at Co. Lucknow 4. The H.C., STC, Section Co. Lucknow

The H.C. &D.Cs STA, section Co. Lucknow. File No. STA/A. 23/Crr/8

Sd. S.B. Srivastova

for Postmaster General, U.P.





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In the Homble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No.

of

B.P. Verma.

Petitioner.

Versus

Union of India and others. ...

Opp.Parties.

Annexura No.A-IV

Vacancies reserved for scheduled castes and Scheduled Tribes would be treated as reserved for the respective community only but scheduled Tribe candidates would also be considered for appointment against a vacancy reserve for Scheduled Castes candidates where such a vacancy could not be filed by a Scheduled Caste candidate even in the third year to which the vacancy is carried forward.

This arrangement will likewise apply also in the case of vacancies reserved for Scheduled Tribes.

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Extract from Office Menn No. 27/25-68_Est(SCT) dated 25.3.1970.

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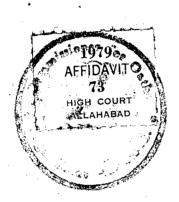
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

C.M.Application No. 7485 of 1979

In re:

Writ Petition No. 3365 of 1979





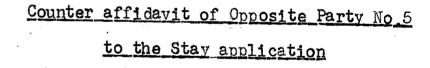
Sri Bhagwati Prasad Varma

--- Petitioner

Versus

Union of India & others

--- Opposite Parties



The state of the s

I, J.K. Rahul, aged about 34 years, son of Mchauth Ram, presently working as Asstt.Superintendent, Railway Mail Service, Saharanpur, residing at Mohalla Pathanpur, Saharanpur, the deponent do hereby solemnly affirm and state on oath as under:

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1. Theat the deponent is the Opposite Party
No. 5 in the above noted Writ petition, and he has
gone through the stay application as well as the
Writ petition and has understood the contents
thereof.

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- 2. That the deponent was promoted to the post of Asstt. Superintendent, Railway Mail Service by the Opposite Party No.4 by his order dated 30th October 1979. The deponent was promoted from the quota reserved for the scheduled caste candidates.
- 3. That the aforesaid promotion of the deponent was ordered on the basis of the Roster maintained by the Post Master General, U.P., and the in the adeponent's a same promotion order/posting was done at Saharanpur.

That in pursuance of the aforesaid order

- dated 30.10.79 the Superintendent, R.M.S., M.B.

 Division, Saharanpur had issued the impugned order dated 12.11.1979 whereby the petitioner was reverted to his substantive post as the deponent had been posted as Asstt.Superintendent, R.M.S., Saharanpur, the post which was being held by the petitioner on a purely ad hoc and local arrangement basis, which was made by the Superintendent, R.M.S., M.B.Divismon, Saharanpur, and which stood superseded by the aforesaid promotion order issued by the Director of Postal Services (Headquarters), U.P.
- order dated 30th October 1979 the deponent was relieved from the post of Inspector, R.M.S., Bareilly on 6.11.79, after handing over charge of his post to Sri V.V. Pande in accordance with the relieving order dated 3.11.79. A true copy of the said relieving



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order dated 3.11.79 is being filed herewith as ANNEXURE No.E-1 to this counter affidavit.

had remained on leave on account of the serious illness of his father and on 26.11.79 he had assumed charge of the post of Asstt Superintendent, R.M.S., Saharanpur. The deponent had received the key of the Almirah of the A.S.R.M., Saharanpur from through the heads clerk of the office of the Superintendent, R.M.S., Saharanpur. Similarly the key of the A.S.R.M. room was also handed over to the deponent in accordance with the order of the Superintendent, R.M.S., Saharanpur, and as such the office of the A.S.R.M. is also being used by the deponent and he has assumed complete charge of the post of Asstt Superintendent, R.M.S., Saharanpur with effect from 26.11.79. A photo stat copy of the charge report is being filed herewith as ANNEXURE No. E-2.

- 7. That so far the deponent has neither been served with any copy of the stay order and nor he has received any intimation about any stay order having been passed by this Hon'ble court. The deponent has been served only with the duplicates of the stay application as well as of the writ petition, which too are not fair and legible, and as such this counter affidavit is being filed only in respect of the Stay matter.
 - 8. That the deponent is advised to state that

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the impugned orders have already been implemented remains and given effect to, and as such there arises no justification for staying the same, and hence the stay application is liable to be rejected and the stay order, if any, is liable to be discharged.

Dated : Lucknow

December 14, 1979

<u>Verification</u>

I, the above named deponent, do hereby verify that the contents of paras. I to 7 of this counter affidavit are true to my own knowledge while those of para. 8 thereof are believed by me to be true. No part of this counter affidavit is false and nothing material has been concealed. So help me God.

Mahul

Halul

Dated: Lucknow

December 14, 1979

From the papers produced by the deponent I am satisfied that the person making this counter affidavit and alleging to be Sri J. K. Rahul is that person.

Date 14-12-79 to Sri Z. Jilani, Advocate, High Court.



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5 :

at a.m./p.m. by Sri J.K. Rahmul, the deponent who is identified by Sri Mohd. Sayeed Clerk to Sri Z.Jilani, Advocate, High Court.

I have satisfied myself by examining the deponent that he has understood the contents of this counter affidavit which have been read over and explained to him by me.

Outh Commissioner

High Court, Allahabad

Lucknow Bench.

Dh 14279.

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW.

> C.M. Appn. No. 7485 of 1979

> > In re:

Writ Petiton No. 3365 of 1979

Sri Bhagwati Prasad Varma

. Petitioner

Versus

Union of India & others.

--- Opp. Parties.

ANNEXURE NO E-1

Indian Posts & Telegraphs Department, Office of the Superintendent RMS 'LW' Division, Lucknow Memo: No. B-1 /3/c, dated at Lucknow the 3.11.1979

In pursuance of PMG UP' memo No. STA/197-XA / ASRM/ 79/8 dated 30.10.79, the following postings are hereby ordered.

Sri J.K. Rahul, IBM Bareilly RMS, promoted and posted as A SRM Saharanpur RMS, on temporary officiating basis, will be relieved by Shri V.V. Pandey, IRM LW, 2nd. Sub-Dn: Lucknow, who will held joint charge of IRM LW-2nd and IRM Bareilly RMS sub-Divisions without any extra remuneration till Divisional arraga ngement is made.

Charge reports should be submitted accordingly.

Sd/-M.N.Sinha, Superintendent RMS 'LW Division Lucknow

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Copy to:

- 1. PMG UP Circle, Lucknow (STA Sec) for information.
- 2. HRC RMS 'LW' Division, Lucknow
- 3.-4.AHRC (A/c) 'LW' Division, Lucknow
- 5. SRM 'B' Division, Saharanpur,
- 6. SRO Bareilly RMS.
- 7-8. Officials concerned.
- 9-10 Personal files of the officials concerned.
- 11. Office copy
- 12-15 Spare.

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THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

Opp Parties.

SITTING AT LUCKNOW

C.M.Application No. 7485 of 1979

C.M.Application 1 In reP Writ Petition N

Writ Petition No. 4x 3365 of 1979 Sri Bhagwati Prasad Varma --- Petitioner

Union of India and others

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

ANNEXURE NO E-2.

CHARGE REPORT.

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memo No. B.-11.9.5/ASRMS from the 12-11-7.9 SRM MB Du

Relieved Officer

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It is, therefore, prayed that this Hon ble court may kindly be pleased to condone the delay in filing the counter affidavit, and the counter affidavit being filed herewith may kindly be accepted and brought on record.

Advocate,
Counsel for the Petitioner

Dated: Lucknow ,1980.

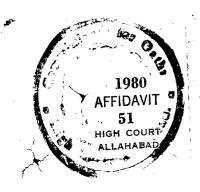






IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. 3365 of 1979





Bhagwati Prasad Varma

--- Petitioner

Versus

Union of India and others

--- Opp. Parties.

Counter affidavit of Opp Party No 5

- I, J.K. Rahul, aged about 34 years, son of Sri Chauthi Ram, Asstt. Superintendent, Railway Mail Service, Saharanpur, resident of Mchalla Pathanpur, Saharanpur, the deponent do hereby solemnly affirm and state on oath as under:
- 1. That the deponent is the Opp.Party No. 5 in the above noted Writ petition, and as such he is fully conversant with the facts of the case. The deponent has gone through the Writ petition and he has understood the contents thereof.
- 2. That the contents of para. 1 of the Writ petition are admitted.



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- 3. That the contents of para. 2 of the Writ petition are also not disputed.
- 4. That the deponent has no definite information about the contents of paras. 3 and 4 of the Writ petition, and as such the same are denied as stated.
 - 5. That with regard to the contents of para. 5 of the Writ petition it is stated that the said Rule 272-C of the Posts and Telegraphs Manual, Volume IV is not a statutory rule, as alleged in the para under reply. It is further submitted that the said rule 272-C is subject to the various orders providing for reservation in promotion for the candidates belonging to scheduled castes and scheduled tribes, issued from time to time in accordance with Article/335 of the Constitution of India.
 - 6. That the contents of para. 6 of the Writ petition may be verified from the said Posts and Telegraphs

 Manual.
 - 7. That as regards paras. 7 and 8 of the Writ petition it is stated that the criteria of seniority-cumfitness is a not applicable to the Scheduled castes and Scheduled Tribes candidates vis-a-vis the general candidates although the said criteria is applicable amongst the general candidates as well as amongst the scheduled castes and scheduled tribes candidates amongst themselves. It is, therefore, incorrect to say that the seniority plays any preferential part in the promotion of general candidates as against the Scheduled castes candidates.

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- 8. That the contents of para. 9 of the Writ petition are also denied as stated. The petitioner was never promoted to the post of A.S.R.M. by any competent authority in any capacity whatsoever. As a matter of fact the petitioner had been asked to look after the duties of A.S.R.M. also on the basis of local arrangement.
- 9. That in reply to para. 10 of the Writ petition it is stated that for the promotion of Schedulæd castes and scheduled tribes candidates the seniority of general candidates is no bar and it does not come in their way of promotion from the reservation quota. The seniority of the scheduled caste candidates is to be seen amongst themselves.
 - 10. That the contents of para. 11 of the Writ petition are also not disputed although the number of posts of A.S.R.M. given in the para. under reply is not admitted.
 - 11. That as regards para. 12 of the Writ petition it is stated that the petitioner has also been promoted to the post of A.S.R.M. by the Director, Postal Services (Headquarters) by his order dated 4-1-1980, on his due turn. A true copy of the petitioner's promotion order dated 4-1-1980 is filed herewith as ANNEXURE No. E-3. In pursuance of the said promotion order the Superintendent, R.M.S., 'MB' Division, Saharanpur had issued the posting order of the petitioner on 7-1-1980 and in accordance therewith the petitioner has even joined and taken charge of the post of A.S.R.M., 'MB' Division, Saharanpur in place of Sri R.C.Tewari

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on 8-1-1980. True copies of the said posting order dated 7-1-1980 and the charge certificate of the petitioner are filed herewith as <u>ANNEXURES No. E-4</u> and <u>E-5</u> respectively.

- 12. That the contents of para. 13 of the Writ petition are denied as stated. It is submitted that by M.H.A. Office Memo. No. 1/12/67-Est(C) dated 11-7-68 and No. 27/25/68-Est (SCT) dated 25-3-70 and Department of Personnel & A.R. O.M. No. 10/41/73-/Est:(Sc.T) dated 20-7-74 and No. 36021/7-75-Est (SCT) dated 25-2-1976, 15% and 7½% vacancies of the posts to be filled up by promotion were reserved for the Schedules castes and scheduled tribes candidates.
- petition are absolutely incorrect and hence denied. The reservation in favour of the scheduled castes and scheduled tribes candidates is perfectly in accordance with the provisions of Article 16(4) of the Constitution of India, and as such it cannot be termed to be an undue preference given to the Scheduled caste and Scheduled Tribes persons on promotion posts.
 - 14. That the contents of para. 15 of the Writ petition are also denied as stated. As already stated rule 272-C of the Posts and Telegraphs Manual, Volume IV is not at all a statutory rule, and the same can take claim no preference over the aforesaid rules and notifications issued from time to time in connection with reservation of scheduled castes and scheduled tribes candidates. (It is, therefore, incorrect to say that the notifications laying down reservation

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in promotion are ultra vires or illegal.

15. That the contents of para. 16 of the Writ petition are denied as stated and with reference thereto only this much is admitted that a 40-Point roster has been prepared. In this roster the vacancies reserved for scheduled caste candidates fall at Points Nos. 1,8, 14, 22, 28 and 36 while the vacancies reserved for Schedules tribes candidates fall at Point Nos. 4,17 and 31.

- 16. That in reply to para. 17 of the Writ petition it is stated that the roster originally prepared by the Department was wrong and hence the deponent had represented against the same, and it was on the basis of the deponent's representation that the deponent's name was later brought at Point No.28 from Point No. 35. The correct Roster as per representation of the deponent cught to have been prepared in a the manner which has been shown by the deponent in ANNEXURE.
- 17. That the contents of para. 18 of the Writ petition are also incorrect and hence denied. The petitioner has failed to point out as to how the said Roster is discriminatory.
- 18. That the contents of para. 19 of the Writ petition are also denied as stated. The notification dated 22-1-1977 stands clarified and explained by the notification dated 2nd April 1979, according to which no vacancy is to lapse. A true copy of the said

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notification dated 2-4-1979 is filed herewith as ANNEXURE No. E-7.

- 19. That the contents of para, 20 of the Writ petition are also denied as stated. It is incorrect to say that the reservation war at Point No. 17 had lapsed. The fact is that the reservation of Point No. 4 as well as of Point No. 17 both were liable to be filled up by the Scheduled caste candidates due to non-availability of Scheduled Tribes' candidates.
- 20. That in reply to para. 21 of the Writ petition only this much is admitted that the deponent was selected in the reserve vacancy for Scheduled castes at Point No. 28.
- 21. That in reply to para. 22 of the Writ petition it is stated that rule No. 272-C stands modified by the notifications issued in connection with reservation. of vacancies for scheduled castes and scheduled tribes candidates.
- petition are also incorrect and hence denied as stated. The seniority of Scheduled caste candidates cannot be compared with the seniority of general candidates. It is, however, pertinent to mention here that the deponent has been given a regular promotion and i not Pan 'ad hoc' promotion.
 - 23. That the contents of para. 24 of the Writ

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patition are also incorrect and hence denied as stated. (The deponent is advised to state that the Constitution does provide for reservation of posts even in promotion, and as such the promotion of the deponent is perfectly legal and in accordance with law.)

- 24. That as regards para. 25 of the Writ petition it is stated that the petitioner was having no lien or right on the post of A.S.R.M. as he had been asked to function on the post of A.S.R.M. only by local arrangement and not by the appointing authority.
- 25. That the contents of para. 26 of the Writ petition are also incorrect and hemce denied. The promotion of Scheduled caste candidates is completely legal and just, and the petitioner's posting at his substantive post is also in accordance with law. The petitioner has now been given promotion on his due turn.
- 26. That the contents of para. 27 of the Writ petition are incorrect and hence denied as stated. As already stated above Rule 272-C stands amended and modified by the subsequent notifications issued by Government from time to time.
- 27. That the contents of para. 28 of the Writ petition are also incorrect and hence denied. The petitioner is not going to suffer any loss by his posting at his substantive post. MOTAGNET

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petitioner has also been promoted on 4-1-1980 on the post of A.S.R.M. and he has even joined in pursuance of the said promotion order attal on 8-1-1980. As such the deponent would suffer irreparable injury and loss if he is restrained from functioning as A.S.R.M., Saharanpur, the charge of which post was assumed by him on 26-11-1979 and on which post he is continuing upto this time.

- 28. That the contents of para. 29 of the Writ petition are also denied as stated. No promotion made on the basis of notifications, referred to above, has to be stayed.
- 29. That the contents of para. 30 of the Writ petition are also not admitted as stated, in the absence of a copy of the order passed in the said writ petition. It is also pertinent to mention here that the stay orders granted against the reservation in promotion in the Railway Department have already been vacated by the Supreme Court.
- of the Writ patition are also incorrect and hence denied. The deponent had taken over charge on 26-11-79 and the charge report has already been filed by the deponent as Annexure No.B-2. As such there is no justification for staying the operation of the order dated 12-11-1979 as the same has already come into effect.

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That the deponent is advised to state that the petitioner having accepted his subsequent promotion by the order dated 4-1-1980 has surrendered and waived his alleged right, if any, for promotion to the post of A.S.R.M. before the deponent and that being so, the instant Writ petition has become infructuous and the same is liable to be dismissed with costs.

Dated: Lucknow

DEPONENT

January 13,1980

Verification

that the contents of paragraphs 1 to 30 except the bracketted portions of paragraphs 23 are true to my own own knowledge while those of the bracketted portions of paragraphs 13,14aul of paragraphs 1 to 30 except the bracketted portions own knowledge while those of the bracketted portions of paragraphs 23 and those of para. 31 thereof are believed by me to be true. No part of this affidavit is false nothing material has been concealed. So help me God.

DEPONENT

Dated: Lucknow
January 13, 1980

From the papers produced before me I am satisfied thatk the person making this counter affidavit and alleging to be Sri J.K.Rahul is that person.

Ćlerk to Sri Z.Jilani, Advocate, High Court.

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Solemnly affirmed before me on 13-1-1980 at 2 - a.m./p.m. by Sri Mx J.K. Rahul, the deponent who is identified by Sri Mohd Sayeed Clerk to Sri Z. Jilani, Advocate, High Court.

I have satisfied myself by examining the deponent that he has understood the contents of this counter affidavit which have been explained to him by me.

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Onth Commissioner

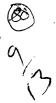
High Court, Allahabad

Lucknow Bench.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. 3365 of 1979

Phagwati Prasad Varma

--- Petitioner

Versus

Union of India & others

--- Opp .Parties.

ANNEXURE No. 3.3

Indian Posts and Telegraphs Department
Office of the Postmaster General, U.P. Circle, Lucknow
Memo. No. STA/197-XA/ASRM/79/8 dated at Lko the 4-1-1980.

Sub: Promotion, Posting and transfer in A.S.R.M. cadre

The following promotions, postings and transfers are hereby ordered with immediate effect:-

- (1) Sri R.C. Tewari, A.S.R.M. 'MB' Dn. Sanarampur is transferred and posted as A.S.R.M. 'M' Dn. Jhansi against vacant post.
- (2) Sri Bhagwati Prasad Verma, Head Clerk to

 A.S.R.M. 'MB' Dn., Saharanpur is promoted and
 posted as A.S.R.M.'MB' Dn Vice Fri R.C. Tewari
 purely on temporary and Ad-hoc basis.
- (3) Sri B.D.L.Srivastava, I.R.M.'LW' 1st Sub-Dn, Lucknow is promoted and posted as S.A.S. in the circle office against newly created post on purely temporary and ad hoc basis.
- (2) It should be noted by the officials at Sls.

 2 & 3 that their promotionshereby ordered are purely temporary, provisional and ad-hoc basis

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and would not confer on them any right for regular absorption in A.S.R.M. cadre or for their continuous officiation in that cadre and that they may be reverted at any tume without assigning any reason.

3. In case any disciplinary/Vigilance case of the typed referred to in the Directorate letter No. 6-16/71-Disc.-I, dated 25-3-72 endorsed under this office No. STA/A-1/XXV-I/8 dated 20-4-72, read with this office endorsement no. VLD/R-1/Inv/4/L dated 24-2-78 is pending against any one of the officials now being promoted to A.S.R.M. cadre xxx or where in respect of any official a punishment of stoppage of increment is current the matter should be reported to this office immediately and the official should not be relieved for new appointment.

Charge report should be submitted to all concerned.

Sd/- Gautam Gupta, Director, Postal Services(HQrs).

Copy to:

- (1) All ASRM/ SRM in U.P. Circle,
- (2) Head Record Officer, 'LW' DmLucknow/ 'MB' Dn Saharanpur/ 'X' Dn. Jhansi,
- (3) P.F. of the officials.
- (4) Officials concerned,
- (5) Sorting Saction, Circle Office,
- (6) File No. STA/197-XA/Selection/79/8.
- (7) File dealing with IRM Cadre.
- (8) Spare.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

Writ Petition No. 3365 of 1979

Bhagwati Prasad Verma

--- Petitioner

Versus

Union of India & others

--- Opp Parties.

ANNEXURE No. E-4

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INDIAN POSTS AND TELEGRAPHS DEPARTMENT

Office of the Superintendent RMS 'MB' Division Saharanpur

No. B-1/9C/79-8C Dated at Saharanpur the, 7-1-80.

Sub:- Promotions, postings and transfers in ASRMs Cadre.

In pursuance of the P.M. G. UP Circle Lucknow Memo No. STA/197-XA/ASRM/79/8 dated 4-1-80, the following promotions, postings and transfers are hereby ordered with immediate effect.

- 1. Shri R.C. Tewari, ASRM 'MB' Dn., Saharanpur is transferred and posted as ASRM 'X' Division, Jhansi against vacant post.
- 2. Shri Bhagwati Prasad Verma Head Clerk to SRM 'MB' Dn., Saharanpur is promoted and posted as ASRM 'MB' Division vice Shri R.C. Tewari purely on temporary and ad hoc basis.
- 3. Shri R.M. Lal Bhatnagar working as ASRM 'MB' Division, Saharanpur to be ASRM Saharanpur RMS/1 on his previous post relieving Shri S.P. Bhatnagar to Saharanpur RMS/2 A at his previous post.

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Annex E-4(Contd)

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Shri Bhagwati Prasad Verma should clearly note that his promotion is on purely temporary, provisional and ad hoc basis and would not confer on him any right for regular absorption in ASRN Cadre or for his continuous officiation in that cadre and that he may be reverted at any time without assigning any reason.

Charge reports be submitted to all concerned.

Sd/- Illegible Superintendent, RMS, 'MB' Dn., Saharanpur.

Copy to:-

- 1. All ASRMs RMS 'MB! Dn.
- 2. The HRO / AHRO A/Cs RNS 'MB' Dn.,
- 3. All SROs RMS 'MB' Dn.
- 4. Office copy and spare.

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

Writ Petition No. 3365 of 1979

Bhagwati Prasad Varma

--- Petitioner

Versus

Union of India & others

--- Opp Parties,

ANNEXURE No.5

Certified that the charge of the Office of A.S.R.M. 'MB' Division, Saharanpur was handed over to Shri B.P. Verma vide P.M.G, Lucknow Memo. No. STA/197-XA/ASRM/79/8, dt. 4-1-80, endorsed vide SRM MB L No. B-1/9-C dt. 7-1-80 in the afternoon on 8-1-80.

I Class Card Pass No. 12683 issued on l1-10-79 and valid upto 10-11-80 is also handed over.

Sd. R.M.L.Bhatnagar 8/1 Relieved Officer Sd/- B.P.Verma 8/1 Reliaving Officer.

Copy to:

1. 2 H.R.C. MB Dn, Saharanpur,

3. S.R.M. 'MB' Dn., Saharanpur,

4. Shri B.P. Verma,

5. Shri R.M.Lal Bhatnagar,

6- 7. PF of the officials

8. P.M.G (Staff), U.P., Lucknow.

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IN THE HON'FLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

Writ Petition No. 1979

Bhagwati Prasad Verma

Petitioner

Versus

Union of India and Others

Opp.Parties

Correct roster as per Opposite Party No.5

Vide Appendix 6 of the Brochure on Reservation for Scheduled

Castes and Scheduled Tribes in Services (Fifth Edution, 1978)

Grade ASRM - Permanent, and Temporary likely to become permanent

Caste Tribes Reservation b/f from previous years Recruittaem year and point Cycle No or reserved Unreserved according to applicable for SCs/STs the roster Particulars of recruitment Jappoint. the per-IN ame of date of (Whather) (Reservations carried forward appointing Signature of rised officer other authoauthoraty or-Remarks

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17 Sch Tribes Sri W.F. Tripathi -do
18 Unreserved Sri Budhi Ram Prasad SC

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Sri B.S. Srivastava

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Appointed against Point No. 22

Appointed against exchangeahl vacancy of ST of 1974.

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reserved vacancies shall remain not more than 50% of the total vacancies Remained surplus as total

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IN THE HON'BLE HIGH COURT OF JUDICUATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Patition No. 3365 of 1979

Bhagwati Prasad Verma

--- Petitioner

Versus

Union of India and others

-- Opp.Parties.

ANNEXURE No. E-7

Copy of comm No.26/22/79-XSPB I Dated 23 May 79 From o/o Director-General P&T New Delhi addressed to the All Heads of Circles And Others.

Sub:- Reservation for Scheduled Castes and Scheduled
Tribes in services - Carry forward of unfilled
reservations and exchange of reservations between
Scheduled Castes and Scheduled Tribes in the
third year -

Sir,

I am directed to forward herewith a copy of Ministry of Home Affairs, Department of Personnel and A.Rs. O.M. No. 36013/2/79-Estt(SCT) dated 2nd April 1979 on the above mentioned subject for your information and guidance. The copy of OlM. dated 25th March 70 referred to therein was circulated with this office letter No. 26 /10/70 SPB.I dated 22nd June 1970.

2. Hindi version of the O.M. dated 2nd April 1979 is also enclosed.

Yours faithfully,

Sd- (J.M.PANJWANI)
ASSTT.DIRECTOR GENERAL (SPN)

Copy forwarded for information to:-

SPB, II ST NCG CSE SEA SPC STG.I & II CWG Inspection/TF & Admn.Section of the Directorate. Guard File.

Sd- (J.M.PANJWANI)
ASSIT.DIRECTOR GENERAL (SPN)

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Copy of 01M. No. 36013/2/79-Estt(SCT) dated the 2nd April 1979 from Ministry of Home Affairs, D. P&AR to all concerned ---

Sub:- Reservation for scheduled castes and scheduled Tribes in services carry forward of unfilled reservation and exchange of reservation between SC and ST in the third year.

The undersigned is directed to refer to paras. 2 and 3 of Ministry of Home Affairs O.M.No. 27/25/68-Est (SCT) dated 25-3-70 according to which while vacancies reserved for SC and St are treated as reserved for the respective community only, SC candidates are, also to be considered for appointment against a vacancy reserved for SC candidates where such a vacancy could not be filled by a SC candidate even in the third year to which the vacancy is carried forward. This arrangement likewise also in the case of vacancies reserved for SC. Further if SC/ST candidates are not available for all the vacancies the older carried forward vacancies should be filled first and the later vacancies which have been carried forward should be further carried forward vide note(2) below para. 11.1 of the Brochure on reservation for SC and ST 5th edition, 1978. Instances have come to the notice of this Department where although there were carried forward reserved vacancies for ST in the third year i.e. they were exchangeable in favour of SC, such vacancies were being treated as lapsed without adjusting the SC candidates who had become available against such vacancies. To cite an instance, there were 13 vacancies reserved for SC and 24 for ST under an appointing authority. Twenty two of the 24 vacancies for ST had been carried forward to their year of recruitment and were, therefore, exchangeable in

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favour of SC. There were actually 23 SC candidates available against 13 vacancies reserved for them (and so ST candidates were available). The appointing. Authority proposed that only 10(23-13) surplus SC candidates may be adjusted against 10 of the 22 exchangeable reserved vacancies and the remaining 12 vacancies for ST carried forward in the third year may be treated as lapsed. The interpretation of the orders sought to be made in the above manner by the said appointing authority was not correct and this was pointed out to it by the Commissioner for SC and ST and by this Department. The correct interpretation in each case is that the 22 of the 23 of SC candidates should be first be adjusted against the vacancies for ST Carried forward in the third year and the remaining one SC candidate be adjusted against one of the 13 vacancies reserved for SC. Thus, none of the carried forward vacancies for ST should have lapsed in the case cited and the unutilised vacancies i.e. 12 reserved for SC would be carried forward. It is requested that the correct interpretation of the orders as indicated above may be kept in view when any such case arise while making recruitment against reserved vacancies.

> Sd-(Dita K.Dey) Deputy Secretary to the Govt. of India

- All the SSPO's/SPO's } in U.P.Circle
- The Postmaster Lucknow/Kanpur,
- The Supdt. P.S.D., Lucknow/Varanasi.
- The Supdt Seals & Forms Press Aligarh
- The Manager Mail Motor Services, Kanpur. 6
- 7. The Director Postal Accounts U.P., LUCKNOW.

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No. STA/4-23/7/8

Dated at Lw the 7-6-79

Copy Copy of forwarded herewith for favour of information, guidance and necessary action.

Sd/- Illegible (S.B.Srivastava) for Postmaster-General U.P.

Copy to:

- 1. All the Officers Co. Lucknow
- 2. All Regional Directors Postal Lucknow.
- 3. Office Supdt., CO. Lucknow.
- 4. The H.C., STC. Section Co. Lucknow.
- 5. The H.C. & D.Cs. STA Section Co. Lucknow.
- 6. File No. STA/A-23/Corr/8.

Sd/- Illegible (S.B.Srivastava) for Postmaster-General, UP.

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ORDER SHEET

•	ÍΝ	'THE	HIGH	COURT	OF	JUDICATURE	AT	ALLAHABAD
	, :	<u>(v)</u>	<u>.p.</u>		No.	334	5	of 1979
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ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

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CENTRAL ADMINISTRATIVE TRIBUNAL (ALLAHABAD BENCH) (ALLAHABAD)

23.A, Thornhill Road, Allahabad.

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' N	Supercintendent, RLY. Mail Service,
	Sahveanpur.
	whereas the marginally noted case has been transferred by
	the Administrative Tribunal Act (No. 13 of 1985) and regist.
	ered in this Tribunal as above.
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,	of the Court of And Canadia date of 15.10. 1987
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K	made on bur bahalf by your-
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•	and decided in your absence.
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, (ALLAHABAD SENCH)

25-A Thornhill Road, Allahabad-211001.

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DEPUTY REGISTRAR



GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case 64.3365-79	٠
Name of parties. Son Bhag water Ps. Vom S. Union of Inde of	
Date of institution 27-11-79. Date of decision	

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I have this day of 197, examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

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Date.....

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

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		Versus,	
	Liner I had	العراق	OPPOSITE-PARTY/PARTIES RESPONDANTS
		FIXE	FOR 25 4 . 20

MEMORANDUM OF APPEARANCE

In the above noted petition/case/ appeal I appear for the.... having been appointed as Additional Standing Counsel for the Govt. of India and its officers and so instructed by department of Justice, Ministry of Law, Govt. of India, New Delhi to appear and plead on his/ their behalf i. e. Respond

LUCKNOW : DATED :

25.4-1980.

(V. K. CHAUDHARI)

Counsel for Lenjaudu

Additional Standing Counsel for Central Govt. R/O 14/629, Barafkhana, Nai-Basti Udaiganj, Lucknow. Tel. Nos. 34986 (Residence)

33640 (Cham. - High Court)

RECEIPT OF MEMO

	RECIVED th	e Memo of	Appearance	e fron	n Sri	v.	K.	Chaudhari,	Advocate	High	Court
Addition	iai Central Go	vt. Standing	Counsel	High	Court	, L	uck	now Bench o	f Aliahaba	d High	Court
in	E00 0.00 KKS 6.02 000 85.0	No	*** *** *** ***	(of 19	• • • • •	••				

Bench	Secy.	Court	No	•••

Sec. officer.....

To,

Shri Jagdish Chandra
Dy. Registrar (Judicial)
Central Administrative Tribunal
Bench, Allahabad,
23-A Thorn hill Road,
ALLAHABAD.

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No: CAT/ALLD TA NO 407-87 (T) Dated

Bhagwati Prasad Verma

V E R S U S Union of India and others

6. Shri J.K.Rahul (now Asstt. Supdt. R.M.S.'LW'Divn Lucknow)

Sub: Transfer of case from CAT Allahabad to Lucknow circuit bench.

Hon ble Sir,

The above named applicant bags to submit as under :

1. That W.P.No 3365 of 1979 of the Highcourt Lucknow was transferred to CAT Allahabad for further hearings of the case.

2. That the Hon ble court (CAT Allahabad) had fixed following dates for submission of rejoinder by the petitioner

> 15.10.87 07.12.87 04.01.88 18.02.88 11.03.88

The petitioner has been evading since the date of orders from Hon'ble court of High court Lucknow to submit the rejoinder. He never attend the Hon'ble Tribunal and the advocate on his behalf always sought for extention of dates for which he sucessful.

3. The further date into the case has been fixed

____Contd..2...



dt. 11.4.88 for the submission of rejoinder by the petitioner.

As the case was originally filed at Hon'ble court of High Court Lucknow and petitioner hasbeen avoiding to file rejoinder for long period, the applicant requests your highness to transfer the case to circuit bench Lucknow for hearing into case on 11.4.88 and onwards.

The applicant will be grateful for your such act of kindness.

Dt. at Lko the 22.3.88

Applicant,

Andmalgo

(Jitendra Kumar Rahul)
Asstt. Superintendent
R.M.S.'LW'Divn.Lucknow.





अभिभाषक पत्र (विकालतनामा)

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उपरोक्त प्रकरण में मैं हम अपनी ओर के पक्ष समर्थन के हेन्

श्री बी. पी. श्रीवास्तव, एडवोकेट हाईकोर्ट व श्रा के० 25को, प्रक्रिकेट १८६ ए, अलोपीबाग, जवाहरलाल नेहरू मार्ग, इलाहाबाद

को कानूनी शुल्क (मेहनताना) नियत करके अपना अभिभाषक वकील (वकील) नियुक्त करता हूँ करते हैं

यह स्वीकार करता हूँ कि उक्त सज्जन हमारी ओर से वाद-पत्र (अर्जी दावा), प्रतिवाद-पत्र (बयान तहरीरी), वाद स्वीकार पत्र, विवाद पत्र पुनरवलोकन एवं पुनिनर्णय प्रार्थना पत्र (दरस्वास्त), शापियक कथन (हलफनामा इजराय) प्रवर्तन पत्र (दरस्वास्त), मूजवात अपील, निगरानी इत्यादि हर प्रकार के अन्य प्रार्थना आदि एवं लेखादि की प्रतिलिपियाँ अपने हस्ताक्षर करके न्यायाजय में प्रस्तुत करें अथवा किसी, पत्र पर आवश्यकतानुसार शापियक पुष्टोकरण करें और आवश्यक सवाल जवाब करें और लेखादि की प्रतिलिपियाँ एवं हमारे प्राप्यधन को अपने हस्ताक्षरी पावती देकर प्राप्त करें । हमारी ओर से किसी को मध्य पत्र, तथा साक्षी (गवाह) माने और उससे सम्बन्धित प्रार्थना-पत्र प्रस्तुत करें तथा उसका समर्थन करें तथा तसदीक करें, वाद-पत्र उठावें, छोड़े अथवा समझौता करें तथा मुलहनामा दाखिल करें तथा उसके सम्बन्ध में प्रार्थना-पत्र दाखिल करके उसका समर्थन करें अर्थात् प्रकरण से सम्बन्ध करने बाली कुल कार्यवाही डिग्री के भर पाई होने के समय तक स्वतः या संयुक्त करें । आवश्यकता होने पर किसी अन्य वकील महोदय को वकील करें । उक्त सभी कार्यवाही जो उक्त सज्जन करें ग प्रत्येक दशा में अपने किये की भाँति हमको सर्वथा स्वीकार होगी अगर मैं कात्रूनी हम तिश्चित अधिकार होगा कि वह हमारी ओर से मुकदमा की पैरवी न करें। उपरोक्त दशा में उक्त सज्जन का कोई उत्तरदायत्व न रहेगा।

अतएव यह अभिभाषक पत्र लिख दिया कि प्रमाण रूप से समय पर काम आये। वकातनामा मन्जूर है।

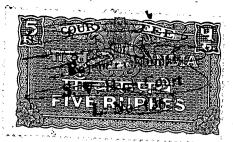
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Exercise The Secretary

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मुकदमा

वकालतनामा

ৰঃ	पदालत "The Gentral Administrative Tribunal, Allahabad
	नम्बर मुकदमा सन् १६ ई॰ प्रमुखर इजारा सन् १६ ई॰ प्रमुखर इजारा सन् १६ ई॰
	प्रमाग इजारा सिन्द्रां चित्र किं। प्रमाण सिन्द्रां चित्र किं। सिन्द्रिंश किं।
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	मैं Phagwati prasad S/O Late Shri Pooran Pd. Verक्रवान्डेन्ट
	में/हमःर./o.Mohallasanto_Malan, Kalloganj Ki Morhi, निवासी P:O: Wajibabad,District Bijnora
	R.K.Tewari, Advocate, 154, Purushottamnagar, Allahabad-16

को उपरोक्त मुकदमे की पैरवी के लिये मेहत्ताना अदा करने का वचन देकर मैं / हम अपना वकील नियुक्त करता हूँ / करते हैं । उन वकील महोदय को मैं / हम यह अधिकार देता हूँ / देते हैं कि वह मुकदमे में मेरी ओर से पैरबी करें आवश्यक सवाल पूछें, जवाब दें और बहस करें दस्तावेज व कागजात अदालत में दाखिल करें, व वापस लेवें पंचनामा उपस्थित करें, पच नियुक्त करें यदि आवश्यकता हो तो पंच निर्णय का लिखित विरोध करें, सुलहनामा दाखिल करें, दावा स्वीकार करें, उठा लेवें और डिग्रा प्राप्त हो जाय तो उसे जारी करावे, डिग्री का रुपया व खर्चा, हर्जाना का रुपया या किसी दूसरे तरह का रुपया व खर्चा जो अदालत से मुफे / हमें मिलने वाला हो वसूल करें मेरी / हमारी ओर से अदालत में दाखिल करें, कोर्टफीस व स्टाम्प देवें या वापिस लेवें रसीद ले लेवें व प्रमाणित करें, नकल प्राप्त करें, अदालत की अनुमति से मिसिल का मुआयना करें, आवश्यकता होने पर मुकदमा स्थापित करावें व इस मुकदमे के सम्बन्ध में दूसरे काम जो जरूरी समभ्तें पैरवी के लिए अपनी ओर से कोई दूसरा वकील नियुक्त कर यदि आवश्यकता हो तो अपील या निगरानी दायर करें और अपील निगरानी की अदालत में पैरवी करें और यह भी वचन देता हूँ / देते हैं कि यदि मैं / हम पूरी फीस या खर्च न अदा कहूँ / करें तो वकाल साहेब व उनके क्लर्क बहस व पैरवी के लिये बाघ्य न होगें।

इस अधिकार पत्र के अनुसार उक्त वकील महोदय इस मुकदमे के सम्बन्ध में जो कुछ काम करेंगे वह सब अदालत में स्वयं मेरा/हमारा किया हुआ समक्ता जायेगा और वह मुक्ते हमें सदैव ही मेरे/हमारे किये के समान सबंधा मान्य होगा।

तारीख

11tHगह necember, 1987 सन् १६ ईव Accepted स्वीकार है

Advocate

154, Purshottam Nagar

(KfuFalad)

Allanabad-16

गवाह

IN THE HON PLE HIGH COURT OF JUDICATURE AT ALLAHARA

SITTING AT LUCKNOW

ब अदाबति श्रीमान ARRY/(AST)

प्रतिवादो (मुद्दाशनेह) No.5

वकालतनामा

of 1979 C.M.Appn.No.7485 In re:

Writ Petition No. 3365 of 1979



Sri Bhagwati Prasad Varma

बनाम

Union of India & others

पतिवादी (मुद्दाअलेह)

नं• मुकदमा पेशी की ता॰ सन १६ जपर लिखे मुकदमा में अपनी ओर से श्री

को अपना बकील नियुक्त करके प्रतिज्ञा इकरार करता हूँ और जिले देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अभ्य वकील द्वारा जो कुछ पैरवी व जवाब देही व बश्नोंत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर हिगरी जारी करावें और रुपया वसूल करें या खुलहनामा या इकनाल दाना तना अधील व निगरानी हमारी ओर से इमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखतो) रसोद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा को गई वह सब कार्यवाही इमको सर्वथा स्वीकार है और होगी इसिलये यह वकाबत नामा बिख दिया कि प्रमाण रहे और समय पर काम आवे।

नाम अदालत

साक्षी (गवाह) साक्षी (गवाह)

दिनांक